

Government of India /<<State>>

Department of .....

Form GST REG-08

[See Rule ----]

Reference No

<< Date– DD/MM/YYYY >>

To

(Name of the taxable person)

(Address of the taxable person)

Application Reference No. (ARN) (Reply)

Dated – DD/MM/YYYY

**Order of Cancellation of Application for Registration as Tax Deductor or Tax Collector at Source under Section -- of the Goods and Service Tax Act, 20--**

This is with reference to show-cause notice issued vide Reference Number ..... dated ..... for Cancellation of Registration referred above under Goods and Services Tax Act, 20--.

Whereas no reply to show cause notice has been filed; or

Whereas on the day fixed for hearing you did not appear; or

Whereas the Department has examined your Reply and submissions made at the time of hearing, and is of the opinion that your registration is liable to be cancelled for following reason(s).

- 1.
- 2.

The effective date of Cancellation of registration is <<DD/MM/YYYY >>.

Cancellation of registration under Central Goods and Service Tax/State Goods and Service Tax is deemed to be cancellation under State Goods and Service Tax/Central Goods and Service Tax Act also.

You are required to pay the following amounts within <ten days> from the date of service failing which the amount will be recovered in accordance with the provisions of the Act and Rules made thereunder.\*This order is also available on your dashboard.

Head	IGST	CGST	SGST
Tax			
Interest			
Penalty			
Others			
Total			

Digital Signature  
Name of the Proper Officer

Designation  
(Center/ State) Jurisdiction